GOVERNMENT OF INDIA ROAD TRANSPORT AND HIGHWAYS LOK SABHA

UNSTARRED QUESTION NO:6346
ANSWERED ON:04.05.2010
CONSTRUCTION OF DELHI GURGAON EXPRESSWAY
Hegde Shri Anant Kumar; Mahto Shri Baidyanath Prasad; Singh Shri Rajiv Ranjan (Lalan); Yadav Shri Dinesh Chandra

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether a private sector company has made investment in the construction of Delhi-Gurgaon Express Highway No.8;
- (b) if so, the details thereof;
- (c) the total investment made therein;
- (d) whether the amount of dividend has also been fixed in lieu of capital investment made by the company; and
- (e) if so, the rate of dividend alongwith the total amount of dividend fixed?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI R.P.N. SINGH)

- (a) to (c) Yes, Sir. A Joint Venture company of M/s Jaypee and M/s DS Construction Ltd. were awarded the project of Delhi-Gurgaon Highway on NH-8 on Build, Operate & Transfer (BOT) Toll basis. The project has been completed as per the Concession Agreement. The Total Project Cost (TPC) as per the agreement was Rs. 555 crore. An additional cost due to the change of Scope of works was approved by the National Highways Authority of India (NHAI) for Rs. 155.25 crore. As per Audited Balance Sheet of the Concessionaire for the year ending 31.3.2009, the cost of the project is Rs. 1205.46 crore.
- (d) & (e) No Sir. There is a provision in the Concession Agreement to realize the expenditure by way of collecting user fee during the concession period and also that the fee realized by the concessionaire for vehicles in excess of 1,30,000 Passenger Car Units (PCUs) per day at any toll plaza shall be shared equally between NHAI and the concessionaire. The fee to be shared between NHAI and the concessionaire shall be computed for each toll plaza and paid by the concessionaire to NHAI on a monthly basis.